

OFFER OPENING PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF EQUITY
SHAREHOLDERS OF

SHIVA MEDICARE LIMITED

CIN: L93090TG1993PLC088165

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Open Offer for acquisition of 592,020 Equity Shares from the Shareholders of M/s. Shiva Medicare Limited by M/s. Grey Mat Techno Solutions Limited and M/s. Krian Consultancy Services Private Limited (Hereinafter collectively referred to as "Acquirers")

This Advertisement is being issued by **Corporate Professionals Capital Private Limited**, for and on behalf of **M/s. Grey Mat Techno Solutions Limited** and **M/s. Krian Consultancy Services Private Limited** (Hereinafter collectively referred to as "Acquirers") pursuant to Regulation 18(7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 in respect of the Takeover Open Offer to acquire shares of **M/s. Shiva Medicare Limited ("SML"/"Target Company")**. The Detailed Public Statement with respect to the aforementioned offer was made on April 06, 2016, Wednesday in Business Standard (English) (All Editions), Business Standard (Hindi) (All Editions), Vaartha Telugudaily (Telugu) (Telangana) and Mahanayak (Marathi) (Mumbai).

- Offer Price: Rs. 10.00/- per fully paid up equity share of the Target Company.
- IDC recommends that the Offer Price being in compliance with the applicable regulations can be considered as fair and reasonable. The recommendation of IDC was published in aforesaid newspapers on June 06, Monday.
- This is not a competing offer.
- Letter of Offer has been dispatched to all the equity shareholders of SML whose names appear in its Register of Members on May 31, 2016, Tuesday, the Identified Date.
- The LoF along with the Form of Acceptance cum Acknowledgement is also available on SEBI's website, www.sebi.gov.in, BSE's website, www.bseindia.com and the website of Manager the Offer, www.corporateprofessionals.com and shareholders can also apply by downloading such forms from the website. Further, in case of non-receipt/non-availability of the Form of Acceptance, the application can be made on plain paper along with the following details:
 - In the case of Equity Shares held in physical form: Eligible Person(s) may participate in the Offer by confirming their consent to participate in this Offer on the terms and conditions as set out in the PA, DPS and LoF. They have to deliver Physical Share Certificates and other relevant documents along with the TRS to the Registrar to the Offer by Registered Post/Speed Post/Courier/Hand Delivery so as to reach to the Registrar within two (2) days from the Closing of the Offer.
 - In case of Equity Shares held in dematerialized form: Eligible Person(s) may participate in the Offer by approaching their respective Selling Broker and tender Shares in the Open Offer as per the procedure along with other details.
- Changes suggested by SEBI in their comments to be incorporated:
 - Revised and Original schedule of Activities

ACTIVITY	ORIGINAL	ACTUAL
	DATE AND DAY	DATE AND DAY
Public Announcement (PA) Date	March 30, 2016, Wednesday	March 30, 2016, Wednesday
Detailed Public Statement (DPS) Date	April 06, 2016, Wednesday	April 06, 2016, Wednesday
Last date for a competing offer	May 03, 2016, Tuesday	May 03, 2016, Tuesday
Identified Date*	May 12, 2016, Thursday	May 31, 2016, Tuesday
Date by which LoF dispatched to the shareholders	May 19, 2016, Thursday	June 07, 2016, Tuesday
Issue Opening PA Date	May 25, 2016, Wednesday	June 13, 2016, Monday
Last date by which Board of TC shall give its recommendations	May 23, 2016, Monday	June 09, 2016, Thursday
Date of commencement of tendering period (Offer Opening Date)	May 26, 2016, Thursday	June 14, 2016, Tuesday
Date of expiry of tendering period (Offer Closing Date)	June 08, 2016, Wednesday	June 27, 2016, Monday
Date by which all requirements including payment of consideration would be completed	June 22, 2016, Wednesday	July 12, 2016, Tuesday

*Identified Date is only for the purpose of determining the names of the shareholders of the Target Company to whom the Letter of Offer would be sent.

- In para A.2. of Detailed Public Statement the table of key shareholders along with their shareholding of the Acquirer 1 is replaced by table as provided below stated in para 4.2.2 of Final Letter of Offer:

S. No.	Name of the Shareholder	Category	No. of Shares held	% of shareholding
1.	Mr. Kishan Prasad Palaypu	Promoter	314,000	69.78
2.	Mrs. Meena Kishan Palaypu	Promoter	115,000	25.56
Total			429,000	95.34

- Please note that the shareholders of the Target Company in the Extra-ordinary General Meeting held on May 09, 2016 approved the preferential allotment of shares to Acquirers and the allotment of 1,649,993 (Sixteen Lacs Forty Nine Thousand Nine Hundred and Ninety Three) Equity Shares, representing 72.46% of the Expanded Share Capital of Target Company to the Acquirers was made on May 18, 2016 in compliance with the provisions of Regulation 22(2) of SEBI (SAST) Regulations, 2011. Moreover, on May 18, 2016, Mr. Kishan Prasad Palaypu, the key promoter of Acquirers has been appointed on the Board of the Target Company and the existing directors of Target Company i.e. Mr. Amit Jain and Mr. Gagan Lamba resigned from the Board of the Target Company.
- The Open Offer will be implemented through Stock Exchange Mechanism made available by the Stock Exchanges in the form of separate window ("**Acquisition Window**") as provided under the SEBI (SAST) Regulations and SEBI circular CIR/CFD/POLICY/CELL/1/2015 dated April 13, 2015 issued by SEBI. The Acquirer has appointed **M/s. Saaketa Finstock Private Limited ("Buying Broker")** for the Open Offer through whom the purchases and settlement of Open Offer shall be made during the Tendering Period. The detailed procedure for tendering of shares in given in **Para 8- Procedure for Acceptance and Settlement** of the Letter of Offer.
 - Capitalized terms used in this announcement, but not defined, shall have the same meaning assigned to them in the PA, DPS and the LoF.

MANAGER TO THE OFFER



Corporate Professionals

WHERE EXCELLENCE IS LAW

CORPORATE PROFESSIONALS CAPITAL PRIVATE LIMITED

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SEBI Regn. No: INM000011435

On behalf of Acquirers

For M/s. Grey Mat Techno Solutions Limited	For M/s. Krian Consultancy Services Private Limited
(Authorised Signatory)	(Authorised Signatory)

Place: New Delhi

Date: June 13, 2016